

TWELFTH REPORT

COMMITTEE ON GOVERNMENT ASSURANCES
(2014-2015)

(SIXTEENTH LOK SABHA)

REQUESTS FOR DROPPING OF
ASSURANCES (NOT ACCEDED TO)

(Presented to Lok Sabha on 30 April, 2015)



LOK SABHA SECRETARIAT
NEW DELHI
April, 2015/Vaisakha, 1937 (Saka)

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COMPOSITION OF THE COMMITTEE ON GOVERNMENT ASSURANCES*
(2014-2015)

Dr. Ramesh Pokhriyal "Nishank" — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri E. Ahamed
4. Shri Anto Antony
5. Prof. (Dr.) Sugata Bose
6. Shri Narayanbhai Bhikhabhai Kachhadia
7. Shri Bahadur Singh Koli
8. Shri Prahlad Singh Patel
9. Shri A.T. Nana Patil
10. Shri C.R. Patil
11. Shri Sunil Kumar Singh
12. Shri Tasleem Uddin
13. Shri K.C. Venugopal
14. Shri S.R. Vijayakumar
15. Shri Tariq Anwar**

SECRETARIAT

1. Shri R.S. Kambo — *Joint Secretary*
2. Shri U.B.S. Negi — *Director*
3. Shri T.S. Rangarajan — *Additional Director*
4. Shri Kulvinder Singh — *Committee Officer*

* The Committee was constituted *w.e.f.* 01 September, 2014 *vide* Para No. 633 of Lok Sabha Bulletin Part-II, dated 02 September, 2014.

** Nominated to the Committee *vide* Para No. 1281 of Lok Sabha Bulletin Part-II dated 05 February, 2015.

INTRODUCTION

I, the Chairperson of the Committee on Government Assurances, having been authorized by the Committee to submit the Report on their behalf, present this Twelfth Report of the Committee on Government Assurances.

2. The Committee (2014-2015) at their sitting held on 22 February, 2015 *inter-alia* considered Memoranda Nos. 66 to 95 containing requests received from the various Ministries/Departments for dropping of pending assurances and decided to pursue 11 assurances.

3. At their sitting held on 29 April, 2015, the Committee (2014-2015) considered and adopted their Twelfth Report.

4. The Minutes of the aforesaid sittings of the Committee form part of this report.

NEW DELHI;
29 April, 2015

9 Vaisakha, 1937 (Saka)

DR. RAMESH POKHRIYAL "NISHANK"
Chairperson,
Committee on Government Assurances.

REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An assurance is required to be implemented by the Ministry concerned within a period of three months. Where a Ministry is unable to implement the assurances within the prescribed period of three months, they are required to seek extension of time. In case, the Ministry finds it difficult in implementing the assurances on one ground or the other, they are required to request the Committee on Government Assurances to drop the assurances and such requests are considered by the Committee on merits and decisions taken to drop an assurance or otherwise.

2. The Committee on Government Assurances (2014-2015) considered the following requests received from Ministries/Departments for dropping of assurances at their sitting held on 12 February, 2015:—

Sl. No.	SQ/USQ No. & Date	Ministry	Subject in Brief
1	2	3	4
1.	USQ 3841 dated 06.08.2014	Department of Atomic Energy	Per Unit Cost of Energy
2.	USQ 993 dated 12.08.2013	Youth Affairs and Sports	BCCI under RTI
3.	USQ 4341 dated 08.08.2014	Finance	Security Features of Indian Currency
4.	USQ 2759 dated 07.02.2014	Finance	Enhancing Scope of Audit
5.	SQ 81 dated 09.07.2009	Law and Justice	Appointment of Judges
6.	USQ 1503 dated 03.12.2012	Labour and Employment	Non-Payment of Dues by Companies
7.	SQ 4 dated 19.11.2009	Railways	Crimes in Trains
	SQ 63 dated 29.07.2010	Railways	Crimes in Trains
	USQ 1874 dated 05.08.2010	Railways	Unified force for Security
	USQ 4360 dated 19.08.2010	Railways	Theft and crimes in Kerala bound trains
	USQ 5003 dated 26.08.2010	Railways	Looting in trains
	SQ 56 dated 11.11.2010	Railways	Guidelines for security of passengers
	USQ 4951 dated 09.12.2010	Railways	Act for safety of passengers
	USQ 1331 dated 03.03.2011	Railways	Garib Nawaz Express incident

1	2	3	4
	SQ 70 dated 04.08.2011	Railways	Crimes in Railways
	USQ 819 dated 04.08.2011	Railways	Cases of Drugging
	USQ 2038 dated 11.08.2011	Railways	Incidents of Crimes
	USQ 562 dated 24.11.2011	Railways	Looting in UP bound Trains
8.	USQ 3534 dated 14.12.2012	Health and Family Welfare	Proposals of Trauma Centres Facilities
9.	USQ 2109 dated 12.08.2011	Health and Family Welfare	Fertility Clinics
10.	USQ 3788 dated 16.12.2011	Health and Family Welfare	Social Audit of Schemes
11.	USQ 7421 dated 22.05.2012	Health and Family Welfare	Security to Health Scam Inmate

3. The details of the assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the assurances are given in Appendices-I to XI.

4. The Minutes of the sitting of the Committee, where under the requests for dropping of the assurances, were considered, are given in Appendix-XII.

5. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping the assurances. The Committee desire that the Government should take note of the observations/recommendations of the Committee, as contained in Annexure II to XII and take appropriate action, for the implementation of the assurances expeditiously.

NEW DELHI;
29 April, 2015
9 Vaisakha, 1937 (Saka)

DR. RAMESH POKHRIYAL "NISHANK"
Chairperson,
Committee on Government Assurances.

APPENDIX I

MEMORANDUM NO. 66

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3841 dated 06.08.2014, regarding "Per Unit Cost of Energy".

On 06 August, 2014 Shri Godse Hemant Tukaram, M.P. addressed an Unstarred Question No. 3841 to the Department of Atomic Energy. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Department of Atomic Energy within three months from the date of the reply but the assurance is yet to be implemented.

3. The Department of Atomic Energy *vide* O.M. No. 13/2/38/2014-Power dated 10.11.2014, have requested to drop the assurance on the following grounds:—

“That the setting up of nuclear power plants with foreign technical cooperation is a long drawn activity involving negotiations with foreign vendors for arriving at economically viable offers, acceptance of safety parameters of these reactors by Indian Atomic Energy Regulatory Authority (AERA), land acquisition at new sites, obtaining statutory environmental clearances, obtaining various stage-wise clearances from AERA, finalization of detailed project proposals and obtaining financial sanction for the project. All these activities consume considerable amount of time and no time-frame can be set for completion of these activities.”

4. In view of the above, the Department of Atomic Energy, with the approval of the Minister of State (PMO) have requested to drop the above assurance.

The Committee may consider.

Dated: 09.02.2015
New Delhi:

ANNEXURE

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA UNSTARRED QUESTION NO. 3841
ANSWERED ON 06.08.2014

Per Unit Cost of Energy

3841. SHRI HEMANT TUKARAM GODSE:

Will the Minister of ATOMIC ENERGY be pleased to state:

- (a) the estimated per unit cost of energy from atomic energy;
- (b) whether the Government has conducted any study to support the trends in the new installations of atomic energy in the developed countries and if so, the details thereof;
- (c) whether the developed countries have stopped installing any atomic plants and if so, the reasons therefor;
- (d) whether India is being treated as one of the most desired destinations for the nuclear suppliers; and
- (e) if so, the details thereof and the reaction of the Government thereto?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH): (a) The notified tariffs of electricity generated by nuclear power plants in India range from 95 paise per unit in respect of the first station, Tarapur Atomic Power Station (TAPS) Units 1 & 2 to 341 paise per unit in case of the latest station, Rajasthan Atomic Power Station (RAPS) Units 5 & 6. The average tariff for the electricity generated by the nuclear power plants for the year 2013-14 is 271 paise per unit.

(b) India has the requisite expertise to design and construct nuclear power plants with latest technology and safety designs. India is not only well familiar with the trends in the designs of new installations of atomic energy in the developed countries, but also is among the leading countries in the world for the development of advanced nuclear technologies including passive safety technologies, nuclear waste management technologies, fast breeder reactors and thorium utilisation technologies. New designs based on international best practices are incorporated in our evolving new designs.

(c) No, Sir. Several developed countries like the USA, Russian Federation, France etc. are constructing nuclear power plants.

(d) and (e) Considering India's large nuclear power expansion plants, global nuclear suppliers are interested in technical cooperation for setting up nuclear power plants in India. Nuclear Power Corporation of India Limited (NPCIL) is having discussions with Atomstroyexport of Russian Federation, M/s Areva and ALSTOM of France, Westinghouse and GE Hitachi of USA for setting up of nuclear power plants in the country.

APPENDIX II

MEMORANDUM NO. 68

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 993 dated 12 August, 2013, regarding “BCCI under RTI”.

On 12 August, 2013, Shri D.B. Chandre Gowda & Shri Ajay Kumar, M.Ps., addressed an Unstarred Question No. 993 to the Minister of Youth Affairs and Sports. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and was required to be implemented by the Ministry of Youth Affairs & Sports within three months from the date of the reply. The assurance is yet to be implemented.

3. The Ministry of Youth Affairs & Sports *vide* O.M. No. H-11016-14/2013-SP.I dated 24 November, 2014 have requested to drop the assurance on the following grounds:—

“That the Government had formulated a draft Bill namely National Sports Development Bill to ensure good governance and transparency in the functioning of National Sports Federations (NSFs). The Bill has the provision to bring all NSFs and the BCCI under the RTI Act with the provision of exclusion clause of protecting personal/confidential information relating to athletes. Views of General Public and all the stakeholders have been sought on the draft of the National Sports Development Bill. Since some of the issues need detailed deliberation and consultations among various Ministries/Departments of Government of India and other stakeholders, it is not possible to indicate a definite time-frame for enactment of the said Bill. The assurance is pending for more than one year.”

4. In view of the above, the Ministry, with the approval of the Minister of State (Independent Charge) in the Ministry of Youth Affairs & Sports, have requested to drop the above assurance.

The Committee may consider.

Dated: 09.02.20015

New Delhi

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF YOUTH AFFAIRS AND SPORTS
LOK SABHA UNSTARRED QUESTION NO. 993
ANSWERED ON 12.08.2013

BCCI under RTI

993. SHRID.B. CHANDRE GOWDA :
SHRI AJAY KUMAR:

Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether the Government proposes to bring various sports associations/ federations including the Board of Control for Cricket in India (BCCI) under the ambit of the Right to Information Act, 2005;

(b) if so, the response of the said sports associations and BCCI in this regard;

(c) the time by which the sports associations/federations are likely to be brought under the ambit of the RTI Act;

(d) the steps taken/proposed to be taken by the Government to bring transparency and accountability in the functioning of sports federations and BCCI;

(e) whether the Government has given any authority to BCCI to represent India in International Sports events; and

(f) if so, the details thereof?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) FOR YOUTH AFFAIRS AND SPORTS (SHRI JITENDRA SINGH): (a) Yes, Madam.

(b) to (d) Government, in April, 2010, declared all the NSFs receiving grant of Rs. 10.00 lakhs or more in a year from the Government as Public Authority under Section 2 (h) of the RTI, 2005. However, the BCCI has been refusing to declare itself as a public authority on the plea that it does not receive any financial grants from the Government.

The matter to bring the BCCI under the RTI Act is pending before the Central Information Commission (CIC) and the Government has already submitted its written submission before the CIC pleading to bring the BCCI under the RTI Act. CIC issued notice all concerned for adjudicating the matter on 25th & 26th July, 2013. However,

Hon'ble Madras High Court *vide* order dated 24.07.2013 issued interim stay on the said proceedings.

The Government has also formulated a draft of the National Sports Development Bill, 2013 to bring all the National Sports Federations and the BCCI under the RTI Act with the provision of exclusion clause of protecting personal/confidential information, relating to athletes. Views of General Public and all the stakeholders have been sought on the draft of the National Sports Development Bill, 2013. Since some of the issues need detailed deliberation and consultations among various Ministries/Departments of Government of India and other stakeholders, it is not possible to indicate a definite time-frame for enactment of the said Bill.

(e) and (f) Board of Control for Cricket in India (BCCI) is an autonomous body registered under the Societies Registration Act. Although BCCI has not been recognized by the Government, the International Cricket Council (ICC) recognizes BCCI as the apex National Federation responsible for promotion of cricket in India. Therefore, the team selected by BCCI is considered as the Indian Team. The Ministry only grants permission to BCCI from sports angle for participation of Indian Cricket Teams in International events abroad and holding International Cricket Matches in India at No Cost to the Government subject to the clearance of Ministry of External Affairs from political angle and Ministry of Home Affairs from security angle.

APPENDIX III

MEMORANDUM NO. 71

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 4341 dated 08.08.2014, regarding "Security Features of Indian Currency".

On 08 August, 2014 Shri Pralhad Joshi, M.P. addressed an Unstarred Question No. 4341 to the Minister of Finance. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Finance (Department of Economic Affairs) *vide* O.M. No. 2/16/2014-CY-I dated 26/11/2014, have requested to drop the assurance on the following grounds:—

"That regarding the incorporation of new/upgraded Security Features in the Indian Bank Notes is concerned, it is informed that the High Level Committee under the Chairmanship of Additional Secretary (Investment), in its meeting held on 30.1.2014, had constituted Technical Sub-Committee to revisit the detailed specification at suggest inclusion/deletion of new or upgrades/advance features for incorporation. The Technical Sub-Committee held 3 meeting and submitted its report dated 22.05.2014 to this Department. The High Level Committee (HLC) met on 02.07.2014 to discuss the report of the Sub-Committee and the report was accepted with some modifications/changes. The HLC met again on 04.08.2014 to finalize the modification/changes in the security features as recommended by the Technical Sub-Committee. The recommendations of the High Level Committee are under examination now. In this context, it is informed that selection of Security Features is a long-drawn exercise. The process involves calling for proposals from reputed manufacturers/suppliers, analysis and examination of the offered features for their resistance to counterfeiting, finalizing the specifications of the shortlisted features specific to Indian Bank Notes, obtaining approval of the Central Board of the RBI and the approval of the Government, designing of new Notes with new features and placement of orders for the selected features. The whole process of selecting and incorporating new features in the Indian Bank Notes may take a long time and hence, completion of the exercise in a fixed timeline can not be assured."

4. In view of the above, the Ministry, with the approval of Minister of State for Finance, have requested to drop the above assurance.

The Committee may consider.

Dated: 09.02.15
New Delhi:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
LOK SABHA UNSTARRED QUESTION NO. 4341
ANSWERED ON 08.08.2014

Security Features of Indian Currency

4341. SHRI PRALHAD JOSHI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Government is making any effort to upgrade security features of Indian currency;

(b) if so, the details thereof; and

(c) the steps taken by the Government to create awareness among people on the said security features to enable them to easily distinguish fake from real notes?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRIMATI NIRMALA SITHARAMAN): (a) and (b) Incorporating new security features/new designs in the Bank Notes to stay ahead of the counterfeiters is an ongoing process. This is undertaken by the Government of India in consultation with the Reserve Bank of India (RBI) and other concerned Ministries' Departments/ Organisations.

A High Level Committee, constituted in 2010, under the Chairmanship of Director General, Directorate of Currency, Ministry of Finance and having representatives from MHA, RBI and other concerned Departments/Organisations is examining security features and/or associated technology for incorporation in future series of Bank Notes.

(c) The RBI's website provides information to the public on security features of Bank Notes. The contents pertaining to awareness on Indian Bank Notes are available in www.paisaboltahai.rbi.org.in. Posters on 'Know Your Bank Notes' are displayed at bank branches Regional Offices of RBI participate in various awareness programmes where the members of public are made aware of the features of Indian Bank Notes and ways to identify genuine Indian Bank Notes-Posters, leaflets, etc. are also distributed in such awareness programmes.

APPENDIX IV

MEMORANDUM NO. 73

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2759 dated 07.02.2014, regarding "Enhancing Scope of Audit".

On 07 February, 2014 Shri Nama Nageswara Rao, M.P. addressed an Unstarred Question No. 2759 to the Minister of Finance. The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Finance within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Finance (Department of Economic Affairs) *vide* O.M. 8(1)-B(R)/2014 dated 19.12.2014, have requested to drop the assurance on the following grounds:—

"That no assurance was given by this Ministry. The revised draft bill forwarded by C&AG's Office in June, 2010 for replacing the existing C&AG's (Duties, Powers and Conditions of Service) Act, 1971 by a new law titled Audit of Public Money and the C&AG's (Duties, Powers and Conditions of Service) Act, 2010 contains amendments of around 36 sections/sub-sections. Among others, one of the amendments proposed is under section 13(i) & (ii) of the draft bill which include various schemes including the flagship programmes to be placed under the ambit of C&AG's audit as emphasized in the instant Question. Since the proposed draft bills of C&AG impacts various areas of governance, a process of consultation has been initiated with concerned Ministries/Departments and State Governments. After receipt of the comments from all concerned, the proposed draft Bill will be examined in consultation with C&AG and Ministry of Law & Justice. Later, O/o C&AG made extensive changes/deletions in the form of a revised draft bill, namely, C&AG's (Duties, Power and Conditions of Service) Amendment Act, 2011. Subsequently, on 18.03.2011 this Ministry had called for the views/Comments of the concerned Central Ministries/State Governments on the revised draft bill for taking a decision of the Government. The comments received so far from the Ministries/State Governments have been considered in the Ministry. The same alongwith the finance Ministry's comments have been sent to Office of the C&AG's for their comments. A consensus has to be reached between Ministry of Finance and C&AG before the exercise on preparation of the draft Cabinet Note is finalised and vetted by Ministry of Law & Justice. After obtaining the Cabinet's approval on the same, it has to be laid in the form of a Bill in both the Houses of Parliament for consideration and approval. Therefore, the fulfilment of the assurance would take a considerable time. The aforesaid exercise would consume considerable time.

Therefore, the fulfillment of the assurance would either not be feasible to fulfil the same or would take very considerable time due to impending administrative/political circumstances. In the light of the above, as no assurance is given by the Ministry in the reply to the said Question, the decision for treating it as an "Assurance" may be reconsidered."

4. In view of the above, the Ministry, with the approval of Minister of State for Finance, have requested to drop the above assurance.

The Committee may consider.

Dated: 09.02.2015

New Delhi:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
LOK SABHA UNSTARRED QUESTION NO. 2759
ANSWERED ON 07.02.2014

Enhancing Scope of Audit

2759. SHRI NAMA NAGESWARA RAO:

Will the Minister of FINANCE be pleased to state:

(a) whether the Statutory Auditor has sought amendments in the relevant Act to enhance the scope of the audits and ensure timely tabling of reports;

(b) if so, the details thereof alongwith the present status of the request;

(c) the reasons for the delay in accepting the request, if any; and

(d) the time by which the said request is likely to be acceded to?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) Yes, Madam.

(b), (c) and (d) The revised draft Bill is being actively examined by Ministry of Finance in consultation with concerned Ministries/Departments and all the State Governments. The matter is under process.

APPENDIX V

MEMORANDUM NO. 78

Subject: Request for dropping of assurance given in reply to Starred Question No. 81 dated 09.07.2009, regarding "Appointment of Judges."

On 09 July, 2009 Shri Vilas Muttemwar, M.P. addressed an Starred Question No. to the Minister of Law and Justice (Department of Justice). The text of the question alongwith the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Law and Justice (Department of Justice) within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Law and Justice (Department of Justice) *vide* O.M. No. K.15018/17/2009-US-II dated 01 April, 2013 & 13 September, 2012 have requested to drop the assurance on the following grounds:—

"That the appointment of judges in higher judiciary is based on the Supreme Court Judgment dated 6 October, 1993 in the case of Supreme Court advocates on Record & Anr. Vs Union of India, and the Advisory Opinion of the Supreme Court dated 28 October, 1998. Based on the above Judgment the memorandum of Procedure for appointment of judges of the Supreme Court and High Courts and for transfer of Judges/Chief Justice from one High Court to another were framed by the Government of India, in consultation with the Chief Justice of India. There have been suggestions made to change the existing system for appointment of Judges in higher judiciary. The law Commission in its 214th Report has suggested to change the existing appointment procedure of judges in the higher judiciary. The 2nd Administrative Reforms Commission (ARC) also recommended that a "National Judicial Council" should be constituted in line with universally accepted principles where appointment of members of the judiciary should be by a collegiums have representation of the executive, legislature and the judiciary. Steps have been taken in the past for changing the present system for appointment of Judges in higher judiciary. It seems however, that amendments in present procedure for appointment of Judges in higher judiciary would take time, this being a complex issue. Though the matter is under active consideration of Government, it is difficult to give a timeframe in regard to the final decision in the matter. It may not be possible, then to fulfil the assurances in near future. In view of above, it is requested that the Assurances given to the above question may please be dropped."

4. In view of the above, the Ministry, with the approval of Minister of Law and Justice have requested to drop the above assurance.

The Committee may consider.

Dated: 09.02.2015

New Delhi:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE
LOK SABHA STARRED QUESTION NO. 81
ANSWERED ON 09.07.2009

Appointment of Judges

*81. SHRI VILAS MUTTEMWAR:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether suggestions have been received from various bodies including Law Commission in the matter of appointment of Judges to the higher courts;
- (b) if so, the details thereof;
- (c) whether the Government proposes to include this within the scope of the proposed judicial reforms; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF LAW AND JUSTICE (DR. M. VEERAPPA MOILY): (a) to (d) A Statement is laid on the Table of the House.

Statement referred to in reply to Lok Sabha Starred Question No. 81 for answer on 09.07.2009:

- (a) Yes, Madam.
- (b) The Law Commission has, *inter alia*, suggested in its 124th Report that the primacy of the Chief Justice of India and the power of the executive to make appointment of Judges of the Supreme Court and the High Courts should be restored. The Department-Related Parliamentary Standing Committee had also recommended restoration of pre-1993 position wherein the executive and the judiciary both were involved and the executive had privacy in the matter of appointment of Judges of the higher courts. The Committee also suggested that appointment of Judges could also be entrusted to a wider body other than the collegium with representation from both judiciary and the executive.
- (c) and (d) The Government is in the process of preparing a road map for judicial reforms in the country. For this purpose, the Government has begun to hold wide consultations. A final view of this matter will be taken thereafter.

APPENDIX VI

MEMORANDUM NO. 80

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 1503 dated 03.12.2012 regarding "Non-Payment of Dues by Companies".

On 03 December, 2012 S/Shri Sushil Kumar Singh and Khagen Das, M.Ps. addressed an Unstarred Question No. 1503 to the Minister of Labour and Employment. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Labour and Employment within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Labour and Employment *vide* O.M. No. H-11016/09/2012-IR (IMP-II) dated 11.07.2013 have requested to drop the assurance on the following grounds:—

"The Ministry of Finance, Department of Financial Services, Debt Recovery Tribunal (DRT), Mumbai has informed that the matter is subjudice."

4. In view of the above, the Ministry, with approval of the Minister of Labour and Employment, have requested to drop the above assurance.

The Committee may consider.

Dated: 09.02.2015
New Delhi:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA UNSTARRED QUESTION NO. 1503
ANSWERED ON 03.12.2012

Non Payment of Dues by Companies

1503. SHRI SUSHIL KUMAR SINGH:
SHRI KHAGEN DAS:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Daewoo Motors India Limited has been liquidated and that the employees are still not getting their dues;

(b) the action taken by the Liquidator to recover the same from the officials managing the Assets of the company;

(c) whether lots of plant machinery have been sold as scrap thereby depriving the employees of their due share in the Assets;

(d) if so, the details thereof; and

(e) if so, the action taken by the Government as well as the liquidator to settle its claims of the employees in this regard?

ANSWER

THE MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SHRI KODIKUNNIL SURESH): (a) to (e) As the subject matter pertains to Ministry of Corporate Affairs, the information is being collected and will be laid on the Table of the House.

APPENDIX VII

MEMORANDUM NO. 81

Subject: Request for dropping of assurances given in replies to:—

- (i) Starred Question No. 4 dated 19 November, 2009 regarding "Crimes in trains" (Annexure-I).
- (ii) Starred Question No. 63 dated 29 July, 2010 regarding "Crimes in trains" (Annexure-II).
- (iii) Unstarred Question No. 1874 dated 05 August, 2010 regarding "Unified force for Security" (Annexure-III).
- (iv) Unstarred Question No. 4360 dated 19 August, 2010 regarding "Theft and crimes in Kerala bound trains" (Annexure-IV).
- (v) Unstarred Question No. 5003 dated 26 August, 2010 regarding "Looting in trains" (Annexure-V).
- (vi) Starred Question No. 56 dated 11 November, 2010 regarding "Guidelines for security of passengers" (Annexure-VI).
- (vii) Unstarred Question No. 4951 dated 09 December, 2010 regarding "Act for safety of passengers" (Annexure-VII).
- (viii) Unstarred Question No. 1331 dated 03 March, 2011 regarding "Garib Nawaz Express incident" (Annexure-VIII).
- (ix) Starred Question No. 70 dated 04 August, 2011 regarding "Crimes in Railways" (Annexure-IX).
- (x) Unstarred Question No. 819 dated 04 August, 2011 regarding "Cases of drugging" (Annexure-X).
- (xi) Unstarred Question No. 2038 dated 11 August, 2011 regarding "Incidents of Crimes" (Annexure-XI).
- (xii) Unstarred Question No. 562 dated 24 November, 2011 regarding "Looting in UP bound trains" (Annexure-XII).

The above mentioned questions were asked by various M.Ps. to the Minister of Railways. The contents of the questions along with the replies of the Minister are as given in Annexures (I to XII).

2. The replies to the questions were treated as assurances and required to be implemented by the Ministry of Railways within three months of the date of the reply but the assurances are yet to be implemented.

3. The Ministry of Railways *vide* O.M. No. 2012/Slc(Spl)/100/6 dated 11 January, 2013 have requested to drop the assurance on the following grounds:—

"That the Ministry of Railways has accorded its approval for amendment in the RPF Act. Approval of the Ministries of the Home Affairs and the Law & Justice has also been obtained on the above proposal and on the advice of the Cabinet Secretariat, consultation with the States is under process which will be completed in due course. As the Ministry of Railways has already initiated requisite action in the above matter, it is for consideration that these assurances may be closed."

4. In view of the above, the Ministry, with the approval of Minister of State in the Ministry of Railways, have requested to drop the above assurances.

The Committee may consider.

Dated: 09.02.2015

New Delhi:

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA STARRED QUESTION NO. 4
ANSWERED ON 19.11.2009

Crimes in Trains

*4. SHRI HANSRAJ GANGARAM AHIR:
SHRI P.T. THOMAS:

Will the Minister of RAILWAYS be pleased to state:

- (a) the number of cases of crimes including theft reported during the last three years and the current year in running trains;
- (b) whether the safety of passengers is compromised due to the shortage of personnel in Railway Protection Force;
- (c) if so, the steps taken to recruit personnel in the Railway Protection Force; and
- (d) the other measures being taken by the Railways to prevent such crime cases?

ANSWER

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) to (d) A statement is laid on the Table of the Sabha.

Statement referred to in reply to parts (a) to (d) of Starred Question number 4 by Shri Hansraj G. Ahir and Shri P.T. Thomas to be answered in Lok Sabha on 19.11.2009 regarding crimes in trains:

(a) A statement showing the number of cases of theft and other crimes in running trains reported during the years 2006, 2007, 2008 & 2009 (Up to June) are attached at Appendix.

(b) and (c) No, Madam. Augmentation of strength and filling up of vacancies is a continuous exercise.

(d) According to Entry No. 2 of the State List of the Constitution of India, 'Police' (including Railways and Village Police) is a State subject. Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are, therefore the statutory responsibility of the State Police, which they discharge through the Government Railway Police (GRP) of the State concerned. The following measures have been taken for enhancing the security of passengers:—

1. 3586 trains are escorted by RPF/GRP daily on an average.
2. Integrated Security scheme consisting of CCTV Surveillance system, access control system, personal and baggage screening system and Bomb detection and disposal system has been finalized and the same is under implementation at 195 sensitive stations at an estimated cost of Rs. 344.31 crores.
3. Dog Squads in Divisions and Zones are being augmented.
4. Commando Training is being imparted to selected RPF staff.
5. Steps have been taken to enhance the quality and content of the training of RPF.
6. Under modernization scheme security gadgets are being procured at an estimated cost of Rs. 67.09 crores and the weaponry is being upgraded for enhancing the striking capability of RPF.
7. 10% reservation for women has been made in the recruitment of all ranks to ensure better service to lady passengers.
8. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime. Joint patrolling and escorting with GRP is also undertaken in disturbed and sensitive area.
9. Changes in provision of The Railways Act 1989 are under examination to provide more powers to RPF in prevention and detection of crime in Railways.

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA STARRED QUESTION NO. 63
ANSWERED ON 29.07.2010

Crimes in Trains

*63. SHRI P. VISWANATHAN:
SHRI K.P. DHANAPALAN:

Will the Minister of RAILWAYS be pleased to state:

(a) the number of cases of burglary, looting, drugging, hooligan activities and other crimes against passengers in various long distance trains and railway stations reported during each of the last three years, zone-wise and category-wise;

(b) the progress made in the investigation of the cases and arrests made so far; and

(c) the efforts made by the Railways to check such incidents and ensure fear free journey for the passengers in trains?

ANSWER

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) to (c) A Statement is laid on the Table of the Sabha.

Statement referred to in reply to parts (a) to (c) of Starred Question number 63, by Shri P. Viswanathan, Shri K.P. Dhanapalan to be answered in Lok Sabha on 29.07.2010 regarding crimes in trains:

(a) and (b) A Zone-wise statement showing the number of cases of burglary, looting, drugging, hooligan activities and other crimes against passengers in trains and railway stations reported during the last three years and the current year (January to June) is annexed herewith. Total arrests made are also shown in Appendix.

Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Government Railway Police.

(c) The following measures are being taken for the security of passengers:—

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.

2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Network, Access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.

3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).

4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.

5. An amendment is under examination in the RPF Act to enable RPF to deal with the passenger related offences more effectively.

6. Besides taking other measures, joint teams of RPF of different Zonal Railways are also deployed in frequently affected trains to prevent the offences of Drugging.

Appendix referred to in reply to part (a) and (b) of Starred Question no. 63 by Shri P. Viswanathan and Shri K.P. Dhanapalan to be answered on 29.07.2010 in Lok Sabha regarding crimes in trains.

Rly.	Year	Burglary (at Railway station)		Loot (Dacoity & Robbery)		Drugging		Hooligan activities		Other crimes		Total arrest	
		Train	Stns.	Train	Stns.	Train	Stns.	Train	Stns.	Train	Stns.	Train	Stns.
1	2	3	4	5	6	7	8	9	10	11	12	13	14
Central	2007	0	0	23	5	4	0	0	0	895	288	414	156
	2008	0	0	29	1	25	1	0	2	991	299	351	301
	2009	0	0	27	2	56	1	0	1	1022	299	394	188
	*2010	0	0	17	0	11	1	0	2	592	144	336	93
Eastern	2007	0	0	18	2	51	7	0	7	308	188	377	204
	2008	0	0	17	4	36	2	0	7	295	152	348	165
	2009	0	0	31	2	33	1	0	6	295	155	359	164
	*2010	0	0	13	1	25	1	0	4	181	110	219	116
East Central	2007	0	0	25	14	195	67	0	0	352	374	204	140
	2008	0	0	25	4	201	94	0	18	380	381	174	296
	2009	0	0	23	11	259	49	0	11	479	348	82	94
	*2010	0	0	11	5	87	12	0	1	272	199	42	52
East Coast	2007	0	0	0	0	8	3	0	0	31	115	19	41
	2008	0	0	0	0	9	5	0	0	30	162	9	31
	2009	0	0	0	0	33	3	0	0	77	218	11	19
	*2010	0	0	0	0	6	2	0	0	48	97	6	26
Northern	2007	0	0	6	2	32	22	1	2	459	630	282	408
	2008	0	0	7	6	14	5	1	0	382	693	182	442
	2009	0	0	9	9	15	4	0	0	369	511	131	338
	*2010	0	0	5	9	20	6	0	0	261	199	101	131

North	2007	0	0	6	0	24	0	0	0	298	64	52	21
Central	2008	0	0	5	1	8	0	0	0	305	59	46	37
	2009	0	0	5	4	14	1	0	0	306	66	39	43
	*2010	0	0	3	0	3	0	0	0	170	22	22	13
North	2007	0	0	8	1	28	3	0	0	54	13	22	7
Eastern	2008	0	0	3	3	2	0	0	0	50	26	16	19
	2009	0	0	4	2	4	2	0	0	44	17	21	15
	*2010	0	0	5	0	18	1	0	0	32	12	17	9
North	2007	0	0	25	2	47	13	0	1	61	101	36	46
Frontier	2008	0	0	34	1	37	15	0	2	75	88	39	61
	2009	0	0	39	3	62	2	1	7	119	81	42	50
	*2010	0	0	23	0	17	1	0	2	83	43	13	2
North	2007	0	0	3	0	35	5	0	0	234	166	105	104
Western	2008	0	0	4	0	33	1	1	0	179	158	75	84
	2009	0	0	1	0	19	2	0	0	272	190	94	103
	*2010	0	0	2	1	6	3	0	0	104	71	34	53
Southern	2007	0	0	0	0	11	0	0	0	136	78	93	60
	2008	0	0	1	0	3	0	0	0	160	74	92	70
	2009	0	0	2	0	5	0	0	0	180	112	118	143
	*2010	0	1	3	0	4	0	0	0	132	54	64	59
South	2007	0	0	3	2	23	1	0	0	180	119	128	95
Central	2008	0	0	1	1	11	2	0	0	218	107	159	84
	2009	0	0	2	1	16	1	0	0	283	122	184	106
	*2010	0	0	1	0	5	1	0	1	139	93	59	78
South	2007	0	0	6	2	6	1	0	1	182	99	56	65
	2008	0	0	0	1	12	6	1	0	98	44	58	36
	2009	0	0	5	4	17	0	0	1	151	63	65	54
	*2010	0	0	1	1	8	2	0	0	66	27	43	25

1	2	3	4	5	6	7	8	9	10	11	12	13	14
South East	2007	0	0	2	3	7	0	0	0	156	79	21	21
Central	2008	0	0	2	3	6	0	0	0	208	60	24	18
	2009	0	0	1	6	12	0	0	1	259	77	45	46
	*2010	0	0	3	1	5	0	0	0	167	37	17	13
South	2007	0	0	2	3	21	0	0	0	130	33	1	6
Western	2008	0	0	6	0	11	0	0	0	114	43	19	6
	2009	0	0	10	7	6	0	0	0	159	88	16	49
	*2010	0	0	4	3	9	1	0	0	109	41	6	15
Western	2007	0	0	19	17	38	6	0	12	800	430	437	213
	2008	0	0	11	14	26	3	1	25	915	422	452	380
	2009	0	0	6	8	32	0	1	20	874	385	432	325
	*2010	0	0	7	3	15	1	0	5	530	95	161	155
West	2007	0	0	2	6	43	2	0	1	103	270	240	559
Central	2008	0	0	6	3	33	2	0	0	227	206	205	562
	2009	0	0	18	6	36	0	0	0	267	154	167	368
	*2010	0	0	4	2	8	0	0	1	146	69	65	256
Total	2007	0	0	148	59	573	130	1	24	4379	3047	2487	214
	2008	0	0	151	42	467	136	4	54	4627	2974	2249	6
	2009	0	0	183	65	619	66	2	47	5156	2886	2200	259
	*2010	0	1	102	26	247	32	0	16	3032	1313	1205	2

* Figures for 2010 are from January to June.

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 1874
ANSWERED ON 05.08.2010
Unified Force for Security

1874. SHRI PARTAP SINGH BAJWA:

Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal for setting up a unified force to deal with railway crimes; and

(b) if so, the details thereof and the time by which such a unified forces would come into being?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) Certain changes are under consideration to make the functioning of RPF more effective. Necessary action is being taken in this regard.

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 4360
ANSWERED ON 19.08.2010

Theft and Crimes in Kerala Bound Trains

4360. SHRI K. SUDHAKARAN:
SHRI ANANTHA VENKATARAMI REDDY:
SHRI M.K. RAGHAVAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have conducted an enquiry into the recent incident of looting at Nizamuddin Railway Station wherein a large number of passengers of Kerala bound Duronto Express got looted;

(b) if so, the details thereof and whether any enquiry has been conducted into the said incident;

(c) if so, the details thereof;

(d) the details of incidents of looting, theft and other crimes taken place in Kerala bound trains and in South Central Railway during last two years, year-wise;

(e) the details of compensation provided by the Railways in each such case, year-wise; and

(f) the measures taken to prevent such incidents in future along with the action taken against railway officials found involved in such incidents, if any?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) No incident of loot of passengers of Kerala bound Duronto Express was reported at Nizamuddin Railway station recently. However, an incident of theft of belongings of few passengers of Train No. 2284 Nizamuddin-Ernakulam Duronto Express took place at Nizamuddin Railway station on 26.06.2010 at about 21.00 hrs, when there was a sudden electricity failure before the departure of the train. Government Railway Police/Nizamuddin apprehended one luggage lifter red handed with one stolen trolley bag. In this regard a case *vide* crime no. 61/10 dated 27.06.2010 under section 411 Indian Penal Code was registered at GRPS/Nizamuddin. On arrival of the train at Ernakulam Railway station on 29.06.2010, one of the passengers lodged a complaint with Government Railway Police/Ernakulam regarding theft of his luggage and a case

vide crime no. 047/10 dated 29.06.2010 under section 379 Indian Penal Code was registered. The case was transferred to Government Railway Police/Nizamuddin, where a case *vide* crime no. 73/2010 dated 28.07.2010 under section 379 Indian Penal Code has been registered.

(d) The details of incidents of loot, theft and other crimes took place in Kerala bound trains over Indian Railways during the year, 2008 and 2009 are as under:—

Year	Loot	Theft	Other Crimes
2008	1	315	66
2009	4	308	93

Cases reported in South Central Railway during the years 2008 and 2009 are as under:—

Year	Loot	Theft	Other Crimes
2008	—	6	—
2009	—	10	—

(e) The details of compensation paid in cases of Robbery/Dacoity and Looting/Theft are as under:—

Year	Amount of compensation paid (Rs. in lakhs) in case of Death/ Injury of passengers in Robbery/ Dacoity	Looting/Theft
2007-08	8.14	Nil
2008-09	5.8	Nil
2009-10	0.25	Nil
2010-11 (upto July)	2.24	Nil

(f) The following measures are being taken for the security of passengers:—

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.

2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Network, Access Control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 vulnerable Railway stations.

3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).

4. Public awareness against crime like drugging of passengers is done through regular announcements at stations and in trains.

5. An amendment is under examination in the RPF Act to enable RPF to deal with the passenger related offences more effectively.

No Railway official has been found involved in the above incidents.

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 5003
ANSWERED ON 26.08.2010

Looting in Trains

5003. SHRI ANANDRAO VITHOBA ADSUL:
SHRI VISHWA MOHAN KUMAR:
SHRI DHARMENDRA YADAV:
SHRI R. THAMARAISELVAN:
SHRI GAJANAN BABAR:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Lal Quila Express and Howrah-Amritsar Express trains have been looted recently;
- (b) if so, the details of enquiry conducted in said cases;
- (c) whether the Railway Protection Force has failed to provide safety to the passenger trains;
- (d) if so, the action taken against the official responsible for such lapse;
- (e) whether the Railways have announced compensation to the passengers for the valuable articles looted by the dacoits;
- (f) if so, the details thereof; and
- (g) the number of passengers killed and injured in the said incidents and the steps taken by Railways to prevent the recurrence of such incidents in future?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) On 06.08.2010, Train No. 3111 Kolkata-Delhi Lal Quila Express was stopped by miscreants at Kunder Halt between Jamui-Mananpur Railway stations in Jhajha-Kiul section over East Central Railway in Bihar by pulling alarm chain. The miscreants numbering around 20/25 looted the passengers travelling in 4 sleeper coaches and 1 air-conditioned coach. On resistance by the Government Railway Police escorts, the miscreants opened fire causing bullet injury to one of the Constables. Government Railway Police/Jhajha has registered a case *vide* crime no. 24/2010 dated 06.08.2010 under sections 147, 148, 149, 323, 324, 353, 332, 224, 307, 379 of Indian Penal Code and 27 Arms Act.

On the night of 08.08.2010 some miscreants looted the passengers of Train No. 3049 Howrah-Amritsar Express while the train was running between Lahabon and Telwa Block Halt in Jasidih-Jhajha section over Eastern Railway in Bihar. Government Railway Police/Jhajha has registered a case *vide* crime no. 30/2010 dated 09.08.2010 under section 395 Indian Penal Code.

(c) and (d) No, Railway Protection Force personnel was deployed in these trains.

(e) and (f) No, Madam. Railway rules do not provide compensation for loss of personal belongings carried by passenger in his charge unless booked for carriage against a receipt and unless it is proved that the loss, destruction, damage or deterioration was due to negligence or misconduct on its part or on the part of any of Railway personnel.

(g) No passenger was killed in the above incidents. However, one Constable of Government Railway Police and 15 passengers sustained injury in the incident took place in Train No. 3111 Lal Quila Express and 6 passengers sustained injury in the incident took place in the Train No. 3049 Howrah-Amritsar Express.

'Policing on Railways' is a State subject and prevention of crime, registration of cases and their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Governments concerned which they discharge through the Government Railway Police (GRP) and Civil Police. Railways bear 50% cost of expenditure on the Government Railway Police. As such Railway has to depend largely on the State Governments. RPF does not have any legal power to prosecute the offenders involved in criminal offences like dacoity/robbery/theft of passengers' belongings, drugging, etc.

Following measures are being taken by the Railways for the security of passengers:—

1. 1275 trains are escorted by Railway Protection Force daily on an average, in addition to escorting of 2200 trains by Government Railway Police of different States.

2. The Ministry of Railways has been closely coordinating with the State Governments for prevention and detection of crimes on Railways and maintenance of law and order.

3. A coordination meeting with the State Home Secretaries, officials of Ministry of Home Affairs, Intelligence Bureau and Railways was held on 20.01.2010 at Rail Bhavan, New Delhi.

4. Regular coordination meetings are being conducted with GRP and Civil Police by Railways at Zonal and Divisional level to review the crime position in Railways.

5. An amendment in the RPF Act is under examination to enable RPF to deal with the passenger related offences more effectively.

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA STARRED QUESTION NO. 56
ANSWERED ON 11.11.2010

Guidelines for Security of Passengers

*56. SHRI MAROTRAO SAINUJI KOWASE:
SHRI S.S. RAMASUBBU:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have issued guidelines from time to time to Railway Protection Force (RPF) regarding security and safety of passengers and their belongings;

(b) if so, the details thereof;

(c) whether the Railways are aware of the increase in the incidents of extremists, bandh organisers and anti-social elements targeting the trains and other railway properties at regular intervals in various parts of the country;

(d) if so, the number of such incidents reported during the last three years, till date; and

(e) the steps taken by the Railways to prevent recurrence of such incidents and ensure adequate safety and security to the Railway properties and the travelling public?

ANSWER

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) to (e) A Statement is laid on the Table of the Sabha.

Statement referred to in reply to parts (a) to (e) of Starred Question No. 56 by Shri Marotrao Sainuji Kowase and Shri S.S. Ramasubbu to be answered in Lok Sabha on 11.11.2010 regarding guidelines for security of passengers:

(a) Yes, Madam. 'Policing' on Railways is a State subject. Prevention of crime, registration/investigation of cases and maintenance of law and order in Railway are the statutory responsibility of the State Governments concerned, which they discharge through Government Railway Police (GRP) and the Civil Police. Railway Protection Force does not have any legal power to prosecute the offenders involved in criminal offences on Railways.

However, necessary guidelines/instructions are being issued from time to time from Railway Board to Railway Protection Force officers to coordinate with Government Railway Police and Civil Police to take necessary steps jointly to ensure security of passengers and their belongings.

(b) RPF officers have been advised to hold frequent coordination meetings with Government Railway Police and State Police Authorities to share crime intelligence, analyse crime trends, to impress upon them for arresting the gangs operating and to take joint preventive measures for controlling crimes. They have been advised to make surprise checks in the worst affected trains in crime prone areas/sections to make the RPF and GRP escorts more effective.

RPF officers have also been advised to constitute joint teams of RPF and GRP to detect the cases of passengers offences of serious nature reported frequently. They have been advised to deploy maximum force jointly with GRP and Local Police during bandh/agitation by various activists/outfits including Left Wing Extremists (LWE) for safety and security of passengers and their belongings.

(c) and (d) There has been a rise in the incidents of attacks by various extremist groups and other outfits on critical infrastructure of Railways. The Railways because of its vast network and expanse, has become a soft target for them. The incidents of attacks of LWE and other outfits reported during the last two years and the current year are as under:—

Year	No. of incidents of attack	No. of Bandhs
2008	30	391
2009	60	309
2010	66	224 (Upto October)

(e) Steps taken for safety and security of passengers and their belongings:—

- (i) Nominated trains are escorted by Government Railway Police (GRP) and Railway Protection Force (RPF) on the vulnerable sections/areas 1275 trains are being escorted by RPF daily on an average, in addition to escorting of about 2200 trains daily by GRP.
- (ii) The Ministry of Railways has been closely coordinating with the State Governments for prevention and detection of crimes on Railways and maintenance of law and order.
- (iii) A coordination meeting with the State Home Secretaries, officials of Ministry of Home Affairs, Intelligence Bureau and Railways was held at Rail Bhavan, New Delhi in which various security issues were discussed encompassing almost all the aspects concerning passenger security, tackling Naxal/ Militancy problems, etc.
- (iv) **An amendment in Railway Protection Force Act has been approved by the Railway Ministry and is being sent to the Ministry of Law and Justice to**

enable Railway Protection Force to deal with the passenger related offences more effectively.

- (v) An Integrated Security System costing Rs. 353 crores has been approved to strengthen surveillance mechanism over sensitive and vulnerable railway stations. In the first phase, it is being implemented at 202 sensitive railway stations.
- (vi) On the request of Railways, Ministry of Home Affairs, Government of India has issued directions to the State Governments of Andhra Pradesh, Chhattisgarh, Jharkhand, Madhya Pradesh, Odisha, Bihar and West Bengal to make additional deployment of Civil Police, GRP and Central Para Military Forces to avoid attacks on Railway infrastructure and avert any likely disaster.

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 4951
ANSWERED ON 09.12.2010
Act for Safety of Passengers

4951. SHRI P.R. NATARAJAN:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have any Act in place for protection and security of railway passengers in the country;

(b) if so, the details thereof;

(c) if not, whether the Railways propose to introduce any such Act; and

(d) if so, the details thereof, if not, the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (d) Yes, Madam. A proposal to amend the RPF Act in order to strengthen the Railway Protection Force, is presently under consideration.

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 1331
ANSWERED ON 03.03.2011

Garib Nawaz Express Incident

1331. SHRI YASHVIR SINGH:
SHRI ARVIND KUMAR SHARMA:
SHRIMATI P. JAYA PRADA:
SHRI NEERAJ SHEKHAR:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Railways are aware of robbery and molestation of passengers in Garib Nawaz Express from Ajmer to Kishanganj on February 8, 2011;
- (b) if so, the details thereof; and
- (c) the details of action taken to ensure the safety of passengers from robbers and hooligans?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) On 08.02.2011, 7-8 miscreants looted 18 passengers travelling by train No. 15716 Garib Nawaz Express between Delhi Junction and Delhi Shahdara. In this connection a case *vide* crime No. 18/11 under section 323, 395, 397, 504 and 506 Indian Penal Code has been registered by Government Railway Police/Delhi Main. 3 accused persons have been arrested in this case. No incident of molestation has been reported.

(c) Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Government Railway Police. Railway Protection Force (RPF) supplements the efforts of Government Railway Police (GRP) by deploying escorts in important trains in affected areas.

Following measures are being taken by the Railways to check such incidents and ensure fear free journey for the passengers in trains:—

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.

2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV camera network, access control, anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.

3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).

4. Passenger awareness programmes are organized frequently to sensitize the travelling public about the *modus operandi* adopted by the criminals to fleece the passengers.

5. An amendment in the RPF Act is under examination to enable RPF to deal with the passenger related offences more effectively.

GOVERNMENT OF INDIA
 MINISTRY OF RAILWAYS
 LOK SABHA STARRED QUESTION NO. 70
 ANSWERED ON 04.08.2011

Crimes in Railways

*70. SHRI NARAYAN SINGH AMLABE:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways have taken note of incidents of theft/robbery/chain snatching etc. in the trains especially under the West-Central Railway zone;

(b) if so, the details thereof; and

(c) the steps taken to ensure the safety and security of passengers?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DINESH TRIVEDI): (a) to (c) A Statement is laid on the Table of the House.

Statement referred to in reply to parts (a) to (c) of Starred Question No. 70 by Shri Narayan Singh Amlabe to be answered in Lok Sabha on 04.08.2011 regarding crimes in railways.

(a) and (b) The number of cases of theft, robbery and chain snatching etc. especially reported in trains over Indian Railways during the years 2009, 2010 and 2011 (January to June) are as under:—

Year	No. of cases reported in trains		
	Theft	Robbery	Chain Snatching
2009	5477	198	494
2010	5995	302	564
2011 (January to June)	3527	126	338

Number of cases of theft, robbery and chain snatching etc. especially reported in trains over West Central Railway Zone during the years 2009, 2010 and 2011 (January to June) are as under:—

Year	No. of cases reported in trains		
	Theft	Robbery	Chain Snatching
2009	916	18	10
2010	861	8	9
2011 (January to June)	439	9	7

(c) Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Government Railway Police.

However, the following measures are being taken by the Railways for security of the passengers:—

1. 1275 trains are escorted by Railway Protection Force daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States daily.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through Close Circuit Television Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and Vulnerable Railway Stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP)
4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.
5. **An amendment in the Railway Protection Force Act to enable Railway Protection Force to deal with the passenger related offences more effectively is under active consideration.**

GOVERNMENT OF INDIA
 MINISTRY OF RAILWAYS
 LOK SABHA UNSTARRED QUESTION NO. 819
 ANSWERED ON 04.08.2011

Cases of Drugging

819. SHRI S.R. JEYADURAI:
 SHRI KODIKUNNIL SURESH:

Will the Minister of RAILWAYS be pleased to state:

(a) whether cases of drugging of innocent passengers at Railway Stations and running trains have come to the notice of the Railways;

(b) if so, the details thereof;

(c) the number of such cases detected during the last three years and the current year, year-wise; and

(d) the steps taken by the Railways to check such criminal activities?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) to (c) The number of cases of drugging reported in railway stations and in running trains over Indian Railways during the years 2008, 2009, 2010 and 2011 (January to June) are as under:—

Year	No. of cases	
	Reported	Detected
2008	603	293
2009	685	367
2010	783	360
2011 (January to June)	528	236

(d) Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Government Railway Police.

However, the following measures are being taken by the Railways for security of the passengers:—

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States daily.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.
5. An amendment in the Railway Protection Force Act to enable Railway Protection Force to deal with the passenger related offences more effectively is under active consideration.

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 2038
ANSWERED ON 11.08.2011

Incidents of Crimes

2038. SHRI K.C. SINGH 'BABA':
SHRIMATI PRIYA DUTT:
SHRI S. PAKKIRAPPA:
SHRI KAUSHALENDRA KUMAR:
SHRI JAGDISH SHARMA:
SHRI P.T. THOMAS:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware that an incident of eve-teasing and misbehaviour with women passengers in ladies compartment of New Delhi to Palwal EMU train that happened in the month of April, 2011;

(b) if so, the details thereof and the action taken against security personnel deployed in the said train for their negligence;

(c) the total number of incidents of the theft, burglary, eve-teasing, looting and murders reported in trains since January, 2010, zone-wise; and

(d) the steps being taken by the Railways for ensuring the safety of passengers?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) On 07.04.2011, it was published in *Dainik Jagran* Newspaper that an incident of eve-teasing and misbehaviour with women passengers in ladies compartment of New Delhi to Palwal EMU train had taken place on 05.04.2011. During enquiry by Government Railway Police/Faridabad, the lady passenger named in the newspaper, denied the incident.

(b) Does not arise.

(c) A Statement is laid on the Table of the House.

(d) Prevention of crime, registration of cases, their investigation and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway

Police (GRP) of the State concerned. As such the cases of crime on Railways are reported to, registered and investigated by the Government Railway Police.

However, the following measures are being taken by the Railways for security of the passengers:—

1. 1275 trains are escorted by Railway Protection Force daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
2. An Integrated Security System consisting of electronic surveillance of vulnerable stations through Close Circuit Television Camera Network, access control, Anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway Stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. Public awareness against crime like Drugging of passengers is done through regular announcements at stations and in trains.
5. An amendment in the Railway Protection Force Act to enable Railway Protection Force to deal with the passenger related offences more effectively is under active consideration.

Statement referred to in reply to part (c) of the Unstarred Question No. 2038 asked by Shri K.C. Singh 'Baba', Shri P.T. Thomas, Shri Jagdish Sharma, Shrimati Priya Dutt, Shri S. Pakkappa and Shri Kaushalendra Kumar to be answered in Lok Sabha on 11.08.2011 regarding incidents of crimes.

Incidents of theft, burglary, eve-teasing, looting and murder reported in trains zone-wise during the period January 2010 to June 2011:

Railway	Year	Number of cases reported				
		Theft	Burglary	Eve-teasing	Loot	Murder
1	2	3	4	5	6	7
Central	2010	845	0	5	29	5
	2011	615	0	1	16	1
Eastern	2010	322	0	1	28	1
	2011	175	0	1	4	1
East Central	2010	510	0	0	40	4
	2011	304	0	0	20	4
East Coast	2010	262	0	0	1	0
	2011	98	0	0	4	0
Northern	2010	500	0	18	18	4
	2011	284	0	6	8	4

1	2	3	4	5	6	7
North Central	2010	505	0	6	7	0
	2011	360	0	2	8	0
North Eastern	2010	54	0	0	16	1
	2011	30	0	0	8	0
North East Frontier	2010	115	0	0	10	0
	2011	59	0	0	5	0
North Western	2010	227	0	7	0	0
	2011	145	0	0	0	0
Southern	2010	408	0	20	2	0
	2011	186	0	24	4	0
South Central	2010	463	0	5	20	1
	2011	259	0	3	5	0
South Eastern	2010	145	0	0	1	1
	2011	63	0	0	4	0
South East Central	2010	336	0	1	9	0
	2011	136	0	0	2	0
South Western	2010	175	0	0	5	0
	2011	127	0	0	12	0
Western	2010	589	0	0	13	1
	2011	422	0	0	2	0
West Central	2010	861	0	11	8	0
	2011	439	0	5	2	2
Total	2010	5995	0	74	207	18
	2011	3527	0	42	104	12

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS
LOK SABHA UNSTARRED QUESTION NO. 562
ANSWERED ON 24.11.2011

Looting in UP Bound Trains

562. SMT. BOTCHAJHANSI LAKSHMI:

Will the Minister of RAILWAYS be pleased to state:

(a) whether the Railways are aware of the fact that three trains were looted within 35 minutes between Moradabad and Rampur junctions in Uttar Pradesh (UP);

(b) if so, the details of the losses suffered by passengers and the steps taken by the Railways to nab the culprits;

(c) whether any compensation has been paid to the looted passengers; and

(d) the concrete steps taken by the Railways to ensure the safety and security of passengers?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI K.H. MUNIYAPPA): (a) and (b) On 07.09.2011, miscreants looted the passengers travelling in Train Nos. 14674 (Amritsar-Jaynagar) Saheed Express, 12230 (New Delhi-Lucknow) Lucknow Mail and 14512 (Saharanpur-Allahabad) Nauchandi Express in Mundapandey-Dalpatpur section between 03.25 hours and 05.35 hours over Moradabad Division of Northern Railway in Uttar Pradesh.

Seven lady passengers lost their ear-rings, cash Rs. 3,600/-, one mobile phone and one payal in the above three incidents.

Government Railway Police/Rampur has registered case Crime No. 199/2011 and 200/2011 under section 395 and 201/2011 under section 392 Indian Penal Code and arrested one accused in case Crime No. 199/2011.

(c) No, Madam.

(d) Prevention and registration of crime and maintenance of law and order in Railway premises as well as on running trains are the statutory responsibility of the State Police, which they discharge through Government Railway Police (GRP) of the State concerned. However, Railway Protection Force supplements the efforts of

Government Railway Police by deploying their staff for escorting of important trains in affected areas and for access control duties at important Railway stations.

The following measures are being taken for the security of passengers:—

1. 1275 trains are escorted by RPF daily on an average, in addition to 2200 trains escorted by Government Railway Police of different States.
2. An integrated Security System consisting of electronic surveillance of vulnerable stations through CCTV Camera Networks, access control, anti-sabotage checks has been approved to strengthen surveillance mechanism over 202 sensitive and vulnerable Railway Stations.
3. Regular coordination meetings are held with State Police at all levels to ensure proper registration and investigation of crime by Government Railway Police (GRP).
4. An amendment is under examination in the RPF Act to enable RPF to deal with the passenger related offences more effectively.
5. Close monitoring of the cases are being done.

APPENDIX VIII

MEMORANDUM NO. 89

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3534 dated 14.12.2012, regarding "Proposals on Trauma Centres Facilities."

On 14th December, 2012 Shri Sudarshan Bhagat & Shri Magunta Sreenivasulu Reddy, M.Ps. addressed an Unstarred Question No. 3534 to the Minister of Health and Family Welfare (Department of Health and Family Welfare). The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Health and Family Welfare (Department of Health and Family Welfare) *vide* O.M. No. 11016/10/2012-MH-III dated 22.11.2013, have requested to drop the assurance on the following grounds:—

"During the remaining period of the 12th Five Year Plan, 85 Government Hospitals will be identified for developing the trauma care facilities after their inspection and based on their location along the National Highways. As per the norms of the Scheme, preference will be given to States which are not covered during the 11th Plan Period and sites vulnerable to road accidents. The 12th Plan Scheme will be implemented after approval of the Cabinet Committee on Economic Affairs (CCEA). The process for finalization of the list of hospitals for establishment of trauma care facilities is a very systematic process. As per the procedure, initially the proposals are invited from the State Governments, which are examined in terms of the approved criteria stipulated in the Scheme. After that, the Institutions are physically inspected by a team of experts for assessing the suitability and feasibility for developing trauma care facilities. Subsequently, this is discussed with Ministry of Road Transport & Highways regarding its location on National Highways and provision of ambulances. As the Cabinet approval may take some more time and since the process of identification and finalization of hospitals is a time consuming and ongoing process as stated above, it is requested that the assurance may please be dropped."

4. In view of the above, the Ministry, with the approval of the Minister of Health and Family Welfare, have requested to drop the above assurance.

The Committee may consider.

Dated: 09.02.2015
New Delhi:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
LOK SABHA UNSTARRED QUESTION NO. 3534
ANSWERED ON 14.12.2012

Proposals on Trauma Centres Facilities

3534. SHRI SUDARSHAN BHAGAT:
SHRI MAGUNTA SRINIVASULU REDDY:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has received proposals from certain States enlisting the names of the hospitals for their inclusion for establishment of trauma care facilities during 12th Five Year Plan period;

(b) if so, the details thereof, proposal-wise and State/UT-wise; and

(c) the present status of each of these proposals?

ANSWER

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) Yes.

(b) and (c) Certain states *viz.* Jharkhand, Nagaland, Punjab, Gujarat, Sikkim, Chhattisgarh, Manipur, Kerala, Maharashtra, Karnataka, Goa, Himachal Pradesh, Mizoram, Bihar, Uttar Pradesh and Odisha have given list of hospitals for their inclusion for establishment of trauma care facilities during 12th Plan.

The proposals are examined in the light of the laid down criteria for finalization of list in consultation with Ministry of Road Transport and Highways, within the provision of scheme.

APPENDIX IX

MEMORANDUM NO. 90

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 2109 dated 12.08.2011, regarding "Fertility Clinics."

On 12 August, 2011 Shri Virender Kashyap, M.P. addressed an Unstarred Question No. 2109 to the Minister of Health and Family Welfare. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Health and Family Welfare *vide* O.M. No. H-11016/24/2011-HR dated 29.04.2014, have requested to drop the assurance on the following grounds:—

"That since some changes in the ART Bill are being made as per the observations/suggestions received from various Ministries/Departments, therefore, some more time may be required in getting approval of the Cabinet, Final drafting of the Bill by the Legislative Department, introduction and passing of the said Bill in view of the above, Lok Sabha Secretariat (Committee on Government Assurances) is requested kindly to consider grant of extension of time for one year from 26.03.2014 and upto 25.03.2015 for fulfillment of the above assurance pending decision of the Committee on the request of the Ministry of dropping the above assurance."

4. In view of the above, the Ministry, with the approval of the Minister of Health and Family Welfare have requested to drop the above assurance.

The Committee may consider.

Dated: 09.02.2015
New Delhi:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
LOK SABHA UNSTARRED QUESTION NO. 2109
ANSWERED ON 12.08.2011

Fertility Clinics

2109. SHRI VIRENDER KASHYAP:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Government has laid down any norms and policies to regulate fertility clinics in the country;

(b) if so, the details thereof;

(c) if not, the manner in which these fertility clinics are being regulated in the country; and

(d) the steps taken by the Government to check exploitation of issueless couples by such clinics?

ANSWER

THE MINISTER OF STATE FOR HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY) : (a) to (c) Yes. To regulate fertility clinics in the country, the Indian Council of Medical Research (ICMR) has developed norms and guidelines *viz.* National Guidelines for Accreditation, Supervision and Regulation of ART Clinics in India, which has been accepted by the Ministry of Health and Family Welfare. These guidelines are available on the ICMR website: www.icmr.nic.in.

(d) To effectively implement these guidelines, a draft legislation titled 'Assisted Reproductive Technology (Regulation) Bill' is under formulation.

APPENDIX X

MEMORANDUM NO. 91

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 3788 dated 16.12.2011, regarding "Social Audit of Schemes."

On 16 December, 2011 Shri Manish Tiwari, M.P. addressed an Unstarred Question No. 3788 to the Minister of Health and Family Welfare. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Health and Family Welfare within three months from the date of the reply but the assurance is yet to be implemented.

3. The Ministry of Health and Family Welfare (National Health Mission) *vide* O.M. No. H-11016/44/2012-NRHM-II dated 18.11.2013, have requested to drop the assurance on the following grounds:—

"That the Government of Uttar Pradesh has informed that the inquiries in respect of irregularities under NRHM was being carried by the Government of Uttar Pradesh. Even before these inquiries could be completed, Hon'ble High Court of Allahabad ordered CBI inquiry regarding irregularities under NRHM in Uttar Pradesh, CBI is now carrying out these investigations under Court's supervision. In light of these developments, the said inquiries ordered by the Government of Uttar Pradesh are practically closed."

4. In view of the above, the Ministry, with the approval of Minister of Health and Family Welfare have requested to drop the above assurance.

The Committee may consider.

Dated: 09.02.2015
New Delhi:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
LOK SABHA UNSTARRED QUESTION NO. 3788
ANSWERED ON 16.12.2011

Social Audit of Schemes

3788. SHRI MANISH TEWARI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the details of States with highest prevalence of malpractices in Central Government social sector schemes under National Rural Health Mission (NRHM);

(b) whether the Ministry has proposed a social audit of welfare schemes run by the Central Government along with the need, advantages and details of welfare programmes to be brought under the ambit of social audit;

(c) the level at which such social audits be conducted and the methodology to be followed in this regard;

(d) whether State Governments are proposed to be given additional resources for meeting administrative expenses to carry out such audits and if so, the details thereof; and

(e) whether any pilot study has been carried out in this regard and if so, the details and outcome thereof?

ANSWER

THE MINISTER OF STATE FOR HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) The implementation of NRHM is entrusted with the State Governments. The irregularities noticed from time to time have been referred to the respective State Governments for taking necessary action. Special teams are also sent to the States, if any irregularity is brought to the notice of the Government. In case of Uttar Pradesh, special teams were sent on December, 2010, and May, 2011, which found deficiencies in several areas. The State Government instituted inquiries by senior officers in these irregularities. On request of the Government of India, CAG has started conducting special audit of NRHM in UP since its inception.

(b) Government has constituted Advisory Group on Community Action (AGCA) to facilitate community monitoring on NRHM and to advise on ways of developing

community partnership and ownership for the Mission. Community monitoring has been piloted in 9 States *i.e.* Assam, Jharkhand, Rajasthan, Tamil Nadu, Chhattisgarh, Karnataka, Madhya Pradesh, Maharashtra and Odisha.

(c) As per the Report of pilot phase of Community Monitoring under NRHM titled "Reviving Hopes Realising Rights", the community monitoring process in the States mentioned above was done at different levels starting from State, District, Blocks and Village levels. In each State, three to five districts were selected considering the geographical spread, in each district three blocks, in each block three PHCs and in each PHC five villages were selected. The first round of community monitoring process thus covered over 1600 villages and 300 facilities. The methodologies adopted in the Community Monitoring process are formation and strengthening of Community Monitoring and Planning Committees at the Village levels, orientation of members of the Community Monitoring and Planning Committee, orientation of service providers, preparation of village and facility level report cards.

(d) Financial assistance is provided to the States for community monitoring activities on the basis of requirement projected under the State Programme Implementation Plan, which is appraised and approved by Government of India based on the recommendations of National Programme Coordination Committee (NPCC).

(e) The Report of pilot phase of Community Monitoring under NRHM titled "Reviving Hopes Realising Rights", *inter alia* mentions the following:

- Improvement in Implementation of JSY scheme.
- Frequency of visits of ANM and MPWs, in villages improved leading to improved health services and immunization coverage.
- Interaction between local health providers and community has improved.
- Provided Mobile Medical Unit on demand from community.

APPENDIX XI

MEMORANDUM NO. 92

Subject: Request for dropping of assurance given in reply to Unstarred Question No. 7421 dated 22.05.2012, regarding "Security to Health Scam Inmate."

On 22 May, 2012 Shri Manikrao H. Gavit, M.P. addressed an Unstarred Question No. 7421 to the Minister of Home Affairs. The text of the question along with the reply of the Minister are as given in the Annexure.

2. The reply to the question was treated as an assurance by the Committee and required to be implemented by the Ministry of Home Affairs within three months from the date of reply but the assurance is yet to be implemented.

3. The Ministry of Home Affairs *vide* O.M. No. 15018/22/2012-CSR-III dated 10 April, 2013 had requested to drop the assurance on the following grounds:—

"That the Ministry of Home Affairs is not a nodal Ministry to deal with the subject matter of National Rural Health Mission (NRHM) or CBI enquiry, as NRHM comes under the jurisdiction of Ministry of Health and Family Welfare and CBI comes under the control of the Ministry of Personnel, Public Grievances and Pensions, Department of Personnel and Training (DoPT). A similar question received from Rajya Sabha was transferred to the Ministry of Health and Family Welfare, as the subject matter pertained to them. Since the question was admitted in the name of Ministry of Home Affairs, inputs on the question were sought from M/o Health and Family Welfare, CBI and DoPT. Based on the information furnished by CBI, Ministry of Home Affairs, had replied the said question. In view of the above, it is requested that the matter may be placed before the Committee on Government Assurances for dropping the assurance, as Ministry of Home Affairs has no role to deal with matter of NRHM or CBI enquiry."

4. The above request for dropping the assurance was not acceded to by the Committee at their sitting held on 17 December, 2013. The Committee accordingly presented its Thirty Seventh Report (15th Lok Sabha) on 11 February, 2014 and noted that the assurance was lying pending with the Ministry of Home Affairs despite the fact that the Ministry of Health and Family Welfare was the nodal Ministry to deal with subject matter pertaining to National Rural Health Mission (NRHM). The Committee, therefore, directed the Ministry of Home Affairs to transfer the assurance to the Ministry of Health and Family Welfare without further delay for fulfillment of the assurance.

5. However the Ministry of Health and Family Welfare *vide* O.M. No. H-11016/11/2014-NRHM-I dated 04 September, 2014 have again requested to drop the assurance on the following grounds:—

"That CBI was requested to provide the probable date for completion of investigation in the 3 FIRs as mentioned in the reply to the above mentioned

question. However no time frame has been received from CBI apart from status of the 3 cases stating that further investigation is continuing in all 3 cases. In view of this, it is therefore requested to place the above facts before the Committee on Government Assurances, Lok Sabha with the request that the above assurance may be dropped. It may be pertinent to mention that in a similar Rajya Sabha USQ No. 2113 dated 24.4.2012 regarding 'Assessment of NRHM Scam in UP', the Committee on Government Assurances was pleased to accede the request of the Ministry for dropping the assurance."

6. In view of the above, the Ministry, with the approval of Minister of Health and Family Welfare, have requested to drop the above assurance.

The Committee may reconsider.

Dated: 09.02.2015
New Delhi:

ANNEXURE

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS
LOK SABHA UNSTARRED QUESTION NO. 7421
ANSWERED ON 22.5.2012

Security to Health Scam Inmate

7421. SHRI MANIKRAO H. GAVIT:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of people killed with regard to the National Rural Health Mission scam in Uttar Pradesh; and

(b) the steps being taken by the Government/CBI to provide security to the people associated with this case?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH): (a) Information on the total number of people, who have been killed relating to National Rural Health Mission scam in Uttar Pradesh is not available. However, CBI had taken over investigation of 3 FIRs relating to the murder/death of CMOs/Dy. CMO, Lucknow (namely Dr. V.K. Arya, Dr. B.P. Singh and Dr. Y.S. Sachan) dealing with NRHM funds, pursuant to the orders of the Hon'ble Allahabad High Court, Lucknow Bench dated 14.7.2011 and 27.7.2011.

(b) CBI has requested Director General of Police, Uttar Pradesh to sensitize local police about safety/security of the key witness/accused in NRHM matter. Since 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and, therefore, the State Governments are primarily responsible for prevention, detection, registration and investigation of crime and for prosecuting the criminals through the machinery of their law enforcement agencies and also for protecting the life and property of the citizens. The Union Government, however, attaches highest importance to the matter of prevention of crime and, therefore, continue to urge the State Governments/UT Administrations to give more focused attention for improving the administration of criminal justice system and take such measures as are necessary for prevention and control of crime. An Advisory on Prevention, Registration, Investigation and Prosecution of Crime has also been issued on 16th July, 2010.

Statement Showing Assurances *not dropped* by the Committee on Government Assurances at their sitting held on 12.02.2015

Sl. No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Observations/Recommendations of the Committee
1	2	3	4	5	6
1.	66	USQ3841 dated 06.08.2014	Department of Atomic Energy	Per Unit Cost of Energy	The Committee note that the setting up of nuclear plants with foreign technical cooperation is vital for the economy of the country. However, the Department of Atomic Energy wants the assurance, to be dropped merely because negotiations with foreign vendors is a long drawn activity. While agreeing with the Department that the negotiations with foreign vendors is a time consuming process, the Committee observe that the Department of Atomic Energy has not mentioned about the initiatives taken by them and the progress made so far in the matter. The Committee, therefore, would like to be apprised of the initiatives taken and the progress made in the matter.
2.	68	USQ993 dated 12.08.2013	Youth Affairs and Sports	BCCI under RTI	The Committee note that the Government have formulated a draft Bill namely National Sports Development Bill to ensure good governance and transparency in the functioning of National Sports Federations (NSFs). The Bill has the provision to bring all NSFs and BCCI under RTI Act with the provision of exclusion clause of protecting personal/confidential information relating to athletes. View of General Public and all the Stake holders have been sought on the draft of the National Sports Development Bill. Since some of the issues need detailed deliberations and consultations among various Ministries/Departments of Government of India and other stake holders, the Department has stated that it would not be possible to

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					indicate a definite time frame for enactment of the said Bill. In view of the foregoing, the Committee desire that the matter be taken up with all concerned and pursued vigorously and the Bill may be enacted without loss of time. The Committee would like to be apprised of the initiatives taken by the Ministry and the progress made in the matter.
3.	71	USQ4341 dated 08.08.2014	Finance	Security Features of Indian Currency	The Committee note that the issue of incorporation of new/upgraded security features in the Indian bank notes is a long drawn exercise. However, the completion of the exercise within a fixed timeline is very important in the interest of the economy. The Committee are, therefore, of the view that the whole process of selecting and incorporating new features in the Indian bank notes needs to be expedited. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.
4.	73	USQ2759 dated 07.02.2014	Finance	Enhancing Scope of Audit	The Ministry have contented that no assurance was given in the matter. The Committee out rightly reject this contention of the Ministry as it is their prerogative to treat a particular reply as an assurance. The Committee however, note that the Ministry had called for the views/ comments of the concerned Central Ministries/State Governments on the revised draft Bill for taking a decision of the Government. The comments received from the Ministries/State Governments along with comments of the Ministry of Finance have been sent to the Office of the C&AG for their comments. A consensus has to be reached between Ministry of Finance and C&AG before preparation of draft Cabinet Note and vetting by the Ministry of Law and Justice. After Cabinet's approval, the same will be laid in the form of a Bill in both the Houses of Parliament for consideration and approval. The Committee desire that the process may be expedited and the matter may be brought to its logical conclusion. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.

5.	78	SQ 81 dated 09.07.2009	Law and Justice	Appointment of Judges	The Committee were informed that amendments in present procedure for appointment of Judges in higher judiciary is a complex issue and would take time. However, the Committee are of the view that the process of preparing a road map for judicial reforms should be expedited. The Committee would like to be apprised of the initiatives taken and the progress made in the matter.
6.	80	USQ 1503 dated 03.12.2012	Labour and Employment	Non-Payment of Dues by Companies	The Committee note that the requisite information is being denied on the ground that the subject matter is <i>sub-judice</i> . There is no explanation as how the same comes in the way of implementation of the assurance given on the floor of the House. The Committee are of the view that it was simply a collection of facts from the Ministry of Corporate Affairs and the same should be furnished without further delay.
7.	81	SQ 4 dated 19.11.2009	Railways	Crimes in Trains	The Committee note that Ministry of Railways has accorded its approval for amendment in the RPF Act. Further approval of the Ministry of Home Affairs and the Ministry of Law and Justice has also been obtained on the proposal and on the advice of the Cabinet Secretariat consultation with the States is under process. In view of the foregoing, the Committee recommend that the process of consultation with the States may be expedited and the matter be brought to its logical conclusion. The Committee would like to be apprised of the progress made in the matter.
		SQ 63 dated 29.07.2010		Crimes in Trains	
		USQ 1874 dated 05.08.2010		Unified force for Security	
		USQ 4360 dated 19.08.2010		Theft and crimes in Kerala bound Trains	
		USQ 5003 dated 26.08.2010		Looting in Trains	

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		SQ 56 dated 11.11.2010		Guidelines for security of passengers.	
		USQ 4951 dated 09.12.2010		Act for safety of passengers.	
		USQ 1331 dated 03.03.2011		Garib Nawaz Express incident.	
		SQ 70 dated 04.08.2011		Crimes in Railways.	
		USQ 819 dated 04.08.2011		Cases of Drugging.	
		USQ 2038 dated 11.08.2011		Incidents of Crimes.	
		USQ 562 dated 24.11.2011		Looting in UP bound Trains.	
8.	89	USQ 3534 dated* 14.12.2012	Health and Family Welfare	Proposals of Trauma Centres Facilities.	The Committee note that as many as sixteen States had given list of hospitals for their inclusion for establishment of trauma care facilities during 12th Plan. According to the Ministry, the process of identification and finalization of hospitals for establishment of trauma care facilities is a

					time consuming and ongoing process involving physical inspection of the institutions for assessing the suitability and feasibility for the purpose as well as consultation with Ministry of Road Transport and Highways and seeking approval of the Cabinet. However, the Ministry have not stated anything about the fate and the progress made on the proposals received from the States for inclusion of hospitals for establishment of trauma care facilities in their States. The Committee would, therefore, like to know the progress made on the proposals of the States in the matter.
9.	90	USQ2109 dated 12.08.2011	Health and Family Welfare	Fertility Clinics	The Committee note that some changes in the Assisted Reproductive Technology (Regulation) Bill are being made as per the observations/ suggestions received from various Ministries/Departments and this would require some more time for getting approval of the Cabinet, final drafting of the Bill, its introduction and passing. The Committee desire that the matter be expedited and concerted and coordinated efforts be made to finalise the Bill to its logical conclusion.
10.	91	USQ3788 dated 16.12.2011	Health and Family Welfare	Social Audit of Schemes	The Committee note that the High Court of Allahabad has ordered CBI inquiry regarding irregularities under NRHM in Uttar Pradesh even before the conclusion of enquiries being conducted by the State Government of Uttar Pradesh. CBI is now carrying out these investigations under Court's supervision. In light of these developments, the said inquiries ordered by the Government of Uttar Pradesh are practically closed. In view of the foregoing, the Committee would like to the progress made and the outcome of CBI inquiry in the matter.
11.	92	USQ7421 dated 22.05.2012	Health and Family Welfare	Security to Health Scam Inmate	The Committee note that CBI had taken over investigation of three FIRs relating of the murder/death of CMOs/Dy. CMO Lucknow dealing with NRHM funds and investigations are in progress in all the three cases.

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Further CBI was requested to provide the probable date for completion of investigation in three FIRs. However no time frame was received from CBI. In this context, the Ministry have stated that similar assurance in Rajya Sabha was dropped by the Committee on Government Assurances of Rajya Sabha. The Committee are of the view that this can not be the ground for dropping of the assurance in Lok Sabha. On the contrary the Committee are of the opinion that the matter should be pursued vigorously till its logical conclusion. The Committee would like to be apprised of the progress made by CBI in the matter from time to time.

APPENDIX XIII

MINUTES

NINTH SITTING

**MINUTES OF THE SITTING OF THE COMMITTEE ON GOVERNMENT
ASSURANCES (2014-2015) HELD ON 29 APRIL, 2015 IN COMMITTEE
ROOM 'A', PARLIAMENT HOUSE ANNEXE, NEW DELHI**

The Committee sat from 1500 hours to 1700 hours on Wednesday, 29 April, 2015.

PRESENT

Dr. Ramesh Pokhriyal 'Nishank' — *Chairperson*

MEMBERS

2. Shri Rajendra Agrawal
3. Shri E. Ahamed
4. Prof. (Dr.) Sugata Bose
5. Shri Bahadur Singh Koli
6. Shri Prahlad Singh Patel
7. Shri C.R. Patil
8. Shri S.R. Vijaya Kumar

SECRETARIAT

- | | | |
|-------------------------|---|----------------------------|
| 1. Shri R.S. Kambo | — | <i>Joint Secretary</i> |
| 2. Shri T.S. Rangarajan | — | <i>Additional Director</i> |
| 3. Shri Kulvinder Singh | — | <i>Committee Officer</i> |

2. At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them regarding the day's agenda. Thereafter, the Committee considered and adopted the following five draft reports:—

- (i) Draft 9th Report regarding requests for dropping of assurances (acceded to)
- (ii) Draft 10th Report regarding requests for dropping of assurances (not acceded to)
- (iii) Draft 11th Report regarding requests for dropping of assurances (acceded to)
- (iv) Draft 12th Report regarding requests for dropping of assurances (not acceded to)
- (v) Draft 13th Report regarding review of pending assurances pertaining to the Ministry of Tourism.

The Committee then adjourned.

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